

(2024) 03 SHI CK 0056

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2189 Of 2024

Tirtha Nand Sharma & Anr

APPELLANT

Vs

State Of H.P. & Ors

RESPONDENT

Date of Decision : 19-03-2024

Acts Referred:

Citation : (2024) 03 SHI CK 0056

Hon'ble Judges : Satyen Vaidya, J

Bench : Single Bench

Advocate : Parav Sharma, Rahul Thakur, Y.P.S. Dhaulta, L.N. Sharma, Dalip K. Sharma

Final Decision : Disposed Of

Judgement

Satyen Vaidya, J

1. Notice. Mr. Dalip K. Sharma, Additional Advocate General, appears and waives service of notice on behalf of the respondents.

2. Learned counsel for the petitioners submits that the case of the petitioners is squarely covered by the judgments passed by this Court in CWP No. 3341 of 2019, titled as Madan Lal vs. State of H.P. & Ors and CWPOA No. 6582 of 2019, titled as Prem Sukh vs. State of H.P. & Ors. He further submits that petitioners shall be content in case the respondents are directed to consider the case of the petitioners in a time bound manner in the light of judgments *ibid*.

3. Prayer being innocuous is not opposed. Accordingly, the instant petition is disposed of without making any comments on the merits of the case of the petitioners. It is directed that respondents shall consider the case of the petitioners in light of judgment passed by this Court in CWP No. 3341 of 2019, titled as Madan Lal vs. State of H.P. & Ors and CWPOA No. 6582 of 2019, titled as Prem Sukh vs. State of H.P. & Ors., within eight weeks from today and will decide the same by passing a speaking order. In case petitioners are found similarly situated as petitioners in . CWP No. 3341 of 2019, titled as Madan Lal

vs. State of H.P. & Ors and CWPOA No. 6582 of 2019, titled as Prem Sukh vs. State of H.P. & Ors., they will also be granted the same benefits as granted to petitioner in above referred case. Pending applications, if any, also stand disposed of.